are encouraged, and there should be close association between the universities and industries and between the universities and trade unions to make use of all available scientific talent/ and the research made by the younger scientists in our universities. I want the Prime Minister to give attention to this question of ensuring that this old habit does not persist and the heads in our scientific departments to give encouragement to young people.

SHRIMATI INDIRA GANDHI: We have been applying our mind to this matter and I may also remind the hon. Member that Indian scientists have gone a long way since this writer wrote his article. We have produced many brilliant scientists who are working within the country and outside the country also. The Government is making every effort to keep in touch with young scientists and to encourage them. I have no doubt that people of real quality always come up. I do not think it is possible to suppress them. But certainly whatever Government can do in this matter to encourage them it must do. It is doing this and it will try to do it still further.

*721. [The questioner (Prof. Shan-tilal Kothari) was absent. For ansiver. vide col. 5685-86 infra.]

*722. [The questioner (Shri Jagat Narain) was absent. For answer, vide col. 5686-87 infra.]

*723. [The questioner $(D_r (Mrs.) Mangladevi Talumr)$ was absent. For answer, vide col. 5687—89 infra.]

BROADCAST OF NEWS REGARDING SHRI KARANJIA

*724. SHRI A. M. TARIQ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that on the 28th September, 1967 news regarding the sentence passed on Shri R. K. Karanjia, Editor of the 'Blitz', was broadcast by the All India Radio; (b) if so, whether it is a fact that the subsequent news regarding his acquittal was not broadcast; and

(c) if so, what are the reasons therefor?

Questions

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) No, Sir. The news about Shri Karanjia's conviction as well as his subsequent acquittal were carried in some of the bulletins of A.I.R.

(c) Does not arise.

SHRI A. M. TARIQ: Sir, I would like to know from the hon. Minister one thing. Everybody in this country and outside the country also knows Shri R. K. Karanjia as the editor of a very important weekly of this country. Now, if the news about his conviction was broadcast by the All India Radio, what were the reasons for not broadcasting his acquittal from the same radio? Is there something behind it?

SHRI K. K. SHAH: Sir, the news about the conviction appeared in five news bulletins. The news about the acquittal appeared in fifteen news bulletins.

SHRI A. M. TARIQ: I agree, Sir, with the hon. Minister on that. I agree that the fact of his acquittal was broadcast in fifteen languages and that of his conviction was announced only in five languages. But one of these five was the most important language today in thi9 country, namely, English, which is monitored outside the country. May I know from the hon. Minister when the news of the conviction was broadcast by All India Radio in the 9 o'clock English news bulletin, was the other news, the news of his acquittal also given in the English news bulletin at 9 o'clock which is the most important one in this country and is meant for the whole world? I can understand about these fifteen language bulletins. But was it done in English or not at 9 o'clock?

SHRI K. K. SHAH: It is true that in the English news bulletin of 9 P.M. this was missing. I will find

out why this was missing in this particular broadcast.

SHRI LOKANATH MISRA: Sir, I would like to know from the hon. Minister why the All India Radio took a special fancy to broadcast about the conviction and acquittal of this yellow journalist, Mr. R. K. Karanjia, who was reprimanded by the Parliament of India, when many news bulletins miss, even important news items like the death of eminent journalists of this country? They do not announce about such events. Why did the name of this particular journalist appear in the All India Radio's broadcast? Was it done under instructions from the hon. Minister himself?

SHRI K. K. SHAH: Sir, the question is a very loaded one and the hon. Member is an expert in loading his questions.

SHRI BHUPESH GUPTA: You unload it.

SHRI K. K SHAH: I am only concerned with the gravamen of the question and not with a number of insinuations it contains. My hon. friend can rest assured that nobody, however clever a Minister he may be. can afford to supervise the preparation of news bulletins. Some two lakh words are received every day from the UNI and PTI and they after being curtailed and curtailed ultimately come down to a fifteen minutes news bulletin. So nobody can do it. Secondly, news is quite different from opinions. An event is reported and that becomes a news. We know the news bulletins are competing with a number of newspapers and if the newspapers reported certain events and if the news bulletin of the All India Radio does not report it then the value of that news bulletin to that extent goes down. I hope the hon. Member will try to understand it.

SHRI CHANDRA SHEKHAR: I can understand if the news of the acquittal was not broadcast in any news bulletin it could have been an omission. But it is surprising, Sir, how it was possible to broadcast the acquittal news in fifteen news bulletins and not in one particular news bulletin which is heard throughout the country and also outside? It seems there was some one interested in deleting the news of the acquittal from this important news bulletin, because the importance of the news has been accepted by AIR by relaying it in fifteen news bulletins. Why was it omitted from this one most important news bulletin?

SHRI K. K. SHAH: Sir, I have said that I am making enquiries. I want to assure the hon. Member that when news items are selected — I do not say that this has happened in this particular case—sometimes the news-fall is so heavy on some important matters that it is very difficult to select between one item and another item. I shall enquire. It is an onerous enquiry and a detailed one which may take perhaps months. But I am making enquiries.

SHRI ABID ALI: May I also know, Sir, why so much importance is given to a person who has been convicted by the High Court of Bombay for defamation

SHRI BHUPESH GUPTA: Why is he calling him

SHRI ABID ALI: I am quoting the High Court which convicted him.

(Interruptions)

Sir, the hon. Member should sit down. I am putting my question. Sir, I have got your permission and he must sit down.

SHRI BHUPESH GUPTA: You call him because

SHRI ABID ALI: The person was convicted by the High Court of Bombay and he was reprimanded by the Lok Sabha. That cannot be challenged by anybody.

MR. CHAIRMAN: That word must i be avoided. It should be omitted. It ' should not be there.

Expunged as ordered by the Chair

SHRI ABID ALI: All I said is \ that the person has been convicted by the High Court of Bombay and also reprimanded by the Lok Sabha. \ That cannot be challenged. There was no upsetting of that conviction in the Supreme Court and why was so much importance given to such a person?

SHRI BHUPESH GUPTA: Sir

SHRI ABID ALI: Sir. I want a reply from the Minister. Mr. Gupta must sit down.

SHRI BHUPESH GUPTA: What is the

SHRI ABID ALI: No. no. Sir. I want a reply from the Minister. He must sit down.

MR. CHAIRMAN: Certainly you shall have a reply. Sit down, Mr. Gupta.

SHRI ABID ALI: Let him first follow the procedure of the House and not stand up like this.

MR. CHAIRMAN: The Minister to reply.

SHRI BHUPESH GUPTA: This is a disgusting; topic.

SHRI ABID ALI: No Chinese humbug here.

SHRI BHUPESH GUPTA: You should ...

MR. CHAIRMAN: Sit down, Mr. Gupta. Order, order. The Minister to reply.

SHRI K. K. SHAH: As I have said, earlier, this question is also a loaded one. So far as we are concerned for these news bulletins we depend on events reported to us for their news value. The conviction has been already made part of a news bulletin the acquittal also had to be part of a news bulletin.

(Interruptions)

MR. CHAIRMAN: Let there be order. Let there be silence. If one gentleman stands up others should not stand up.

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SHRI ABID ALI: We are all very well behaved boys, Sir.

MR. CHAIRMAN: All right.

to Quations

SHRI BHUPESH GUPTA: Sir, was it absolutely essential to broadcast the conviction? Do I understand that in comparable cases, in matters like this the conviction Js always broadcast. That is one thing. Secondly, how is it that having regard to the eminence of this gentleman—he is a progressive editor of a journal—the crucial thing was missed in the English broadcast? That is very very important. Surely, the Government should have made enquiries about that when they came to answer this question.

MR. CHAIRMAN: But the Minister has already stated that he would make enquiries.

SHRI BHUPESH GUPTA: I am sure he would make enquiries but those who have briefed him should have taken into account that questions would be asked with regard to English broadcast especially when it was omitted. Now I would also like to know whether in giving the news in the 15 broadcasts it was mentioned that (Interruptions)

SHRI LOKANATH MISRA: Sir, on a point of order. I was not objecting; to Mr. Bhupesh Gupta when he said other things although he talks irrelevantly, and ...

DR. B. N. ANTANI: And he is tolerated by the Chair all the time.

SHRI LOKANATH MISRA: ... I have no objection to that.

MR. CHAIRMAN: I never tolerate any one.

SHRI LOKANATH MISRA: But when he made a categorical reference

MR. CHAIRMAN: I do not want that reference to be noted. Now please sit down. I do not want the reference made by him to go on record.

ed as ordered by the Chair

SHRI LOKANATH MISEA: That is all right.

Oral Answers

SHRI BHUPESH GUPTA: Sir, on a point of order. When Mr. Abid Ali and

MR. CHAIRMAN: I cut it off also.

SHRI BHUPESH GUPTA: I don't mind then. That is all right. But certainly I can ask this question. But here he said yellow journalist. Would you cut it out?

SHRI LOKANATH MISRA: Sir,

SHRI BHUPESH GUPTA: I say it should have been mentioned in the broadcast that he is very much

.... (Interruptions).

MR CHAIRMAN: Mr Niren Ghosh.

SHRI NIREN GHOSH: I have one important clarification to seek from you.

SHRI BRAHMANANDA PANDA: Sir, I am on a point of order.

MR. CHAIRMAN: What point of order? Nothing more. You put the question, Mr. Niren Ghosh.

SHRI NIREN GHOSH: I want to know whether after his visit to Vietnam AIR asked him to record an interview, he did it and then it was put in cold storage for a number of days despite repeated reminders. Then he gave out news articles to the Press and after 15 or 16 days AIR thought of it and did something about it. So in the AIR there seems to be a pro-American lobby allergic to it.

MR. CHAIRMAN: No presumptions; put the question.

SHRI NIREN GHOSH: There was a row between Mr. Karanjia and the AIR on that question and is that the reason because of which his conviction was broadcast in the English bulletin but his acquittal

Expunged as ordered by the Chair.

was omitted and may I know whether the AIR would pay him Re. *lias* damages in order to restore his reputation?

to Questions

SHRI K; K. SHAH: I do not agree with my friend at all. There is no lobby so far as All India Radio staff is concerned. Everybody has his own difficulties at the time when he prepares the news and there is no question of any damages.

PAKISTANI VESSEL IN TERRITORIAL WATERS OF RANN OF KUTCH

◆725. SHRI N. R. MUNISWAMY: Will the Prime Minister be pleased to state:

(a) whether it is a fact that Pakistani vessels and nationals made inroads into the Indian Territorial waters along the Kutch coast between February 3 to 20, 1968; and

(b) if so, what action was taken by Government to eject them?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir, Between 3rd and 25th February. 1968. 29 Pakistani vessels were seized and 443 persons were apprehended for unauthorised entry into the Indian coast in the Kutch area.

(b) The vessels have been detained and a batch of 64 Pakistani nationals have so far been tried and convicted for illegal entry into India. The cases against the rest are being proceeded with.

SHRI N. R. MUNISWAMY: Is there any significance in the frequency of these vessels and their nationals making inroads into our country because we have once suffered by such infiltrators coming into Kashmir which led to a grave conflict? I would like to ask the hon. Minister whether there is any political significance behind this infiltration.

SHRIMATI INDIRA GANDHI: This situation is entirely different from the Kashmir situation, nor do

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